

**Central Administrative Tribunal
Principal Bench**

OA No.2371/2019

New Delhi, this the 20th day of September, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Atul Dikshit, S/o Sh. D.P. Dikshit
R/o D-II/347, Pandara Road
New Delhi-110003
Aged about 58 years (Group 'A')Applicant

(By Advocate: Shri Ajesh Luthra)

Vs.

1. Union of India through its Revenue Secretary
Ministry of Finance
North Block, New Delhi-110011.
2. Chairperson, Central Board of Indirect
Taxed & Customs, Department of Revenue
Ministry of Finance, North Block
New Delhi-110011.Respondents

(By Advocate: Shri Aman Malik for Shri Ravi Prakash)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

Learned counsel for the applicant has placed before us a copy of the order 17.09.2019 through which the Review Committee, constituted under FR 56(j), has rejected the Review Petition of the applicant.

2. In view of this development, learned counsel for the applicant seeks permission of the Tribunal to withdraw the OA with liberty to file a fresh one, with comprehensive relief.

3. Permission is accorded and the OA is dismissed as withdrawn, leaving it open to the applicant to file a fresh OA claiming appropriate relief.

There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member(A) Chairman

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